

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 18
CP (IB) No. 527/Chd/HP/2019**

**Under Section 9 of the Insolvency &
Bankruptcy Code, 2016**

In the matter of:-

Indo Pack Ltd. ...Petitioner-Operational Creditor
Vs.
Sea Pharmaceuticals Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Yash Pal Gupta, proxy counsel for the petitioner.
Mr. Shikhar Sarin, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsels for the parties.

Compliance of last order dated 27.07.2022 has not been made by the parties. The same be made within next three weeks with a copy in advance to the counsel opposite. Matter be listed on 16.11.2022 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 26, 2022
SD